

ITEM NO.10

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 1342/2018

M. ALAGARSAMY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 16-07-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Prashant Bhushan, Adv.
Mr. Pranav Sachdeva, AOR
Mr. Jatin Bhardwaj, Adv.
Mr. Abhay Nair, Adv.

For Respondent(s)
Mr. Ishaan Sharma, Adv.
Mr. Gurmeet Singh Makker, AOR
Ms. Swarupama Chaturvedi, Adv.
Ms. Ruchi Kohli, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Shuvodeep Roy, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. D. Kumanan, AOR
Mrs. Deepa. S, Adv.
Mr. Sheikh F. Kalia, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.

Ms. Baani Khanna, AOR
Mr. Robin Singh, Adv.
Mr. Rohit Kumar, Adv.
Mr. Govinda Chaudhary, Adv.
Mr. Vivek Gaur, Adv.

Mr. Abhimanyu Singh GA, Adv.
Mr. Sunny Choudhary, AOR
Mr. Manoj Kumar, Adv.

Mr. Omkar Deshpande, Adv.
Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Ms. Prerna Singh, Adv.
Mr. Guntur Pramod Kumar, AOR
Mr. Gautam Bhatia, Adv.
Mr. Samarth Luthra, Adv.
Mr. Dhruv Yadav, Adv.
Mr. Keshav Singh, Adv.

Mrs. Aishwariya Bhati, A.S.G. (N/P)
Mrs. Swarupama Chaturvedi, Sr. Adv. (N/P)
Mr. Mukesh Kumar Maroria, AOR
Mrs. Rukmini Bobde, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Ishaan Sharma, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

The States of Tamil Nadu, Maharashtra and Andhra Pradesh will file their counter affidavits within a period of six weeks from today, replying to the assertions made in the writ petition. If counter affidavits are not filed within the said time, they shall pay a cost of ₹20,000/- (Rupees twenty thousand only) each in favour of the State Legal Services Authority of the respective State.

The affidavit to be filed by the State of Tamil Nadu will also advert to the allegations made in the Short Note(s) filed on behalf of the petitioner.

Rejoinder affidavit, if any, will be filed within four weeks after service of the counter-affidavits.

Re-list in the week commencing 25.11.2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR